

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF VINOD COTTON CORP. PRIVATE LTD.	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Vinod Cotton Corp. Private Ltd.
2. Date of incorporation of Corporate Debtor	14th February 2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17121DL2011PTC214029
5. Address of the registered office and principal office (if any) of corporate debtor	153, 11nd Floor Katra Nawab, Chandni Chowk, Delhi-DL-110006 IN And 14, New Shakti Nagar Bhatinda 151005 PB
6. Insolvency commencement date in respect of corporate debtor	23rd August, 2019 (Order copy received on 09.09.2019 from Applicant J&K Bank)
7. Estimated date of closure of insolvency resolution process	19th February 2020 (i.e. 180 days from date of commencement date of 23.08.2019)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Neeraj Bhatia Reg. No: IBBI/PA-001/IP-P00824/2017-2018/11400
9. Address and email of the interim resolution professional, as registered with the board	Add.: P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email ID: nbtace1@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add.: P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email ID: vinodcottoncorp@gmail.com
11. Last date for submission of claims	25th Sept. 2019
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13. Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink; https://ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-VI has ordered the commencement of a corporate insolvency resolution process of the "Vinod Cotton Corp. Private Ltd." on 23rd August, 2019.

The creditors of "Vinod Cotton Corp. Private Ltd" are hereby called upon to submit their claims with proof on or before **25th Sept. 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

* The claims may be submitted in their specific Forms B, C, D and E in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees, respectively, as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Neeraj Bhatia
Interim Resolution Professional
Reg. No: IBBI/PA-001/IP-P00824/2017-2018/11400

Date : 11 September 2019
Place : Delhi

